

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

(3)

REGN. NO.CA 285/1987

April 20, 1987.

Shri T.S.Rajan Applicant

Vs.

Indian Agricultural Research
Institute Respondent.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant Ms. Pinky Anand, counsel.

For the respondent ... Shri O.P.Verma, Assistant.

(Judgment of the Bench delivered by Hon'ble
Mr. Justice K.Madhava Reddy, Chairman)

This is an application by a Laboratory
Technician, Nuclear Research Laboratory, Indian
Agricultural Research Institute, Pusa Complex, New Delhi,
for a direction against the respondents to pay him the
study leave salary and other dues with interest.

2. This Tribunal in T-642/86 (Babu Ram Vs. IARI)
has vide judgment dated 2.1.1987 held that Indian
Agricultural Research Institute (IARI for short) is a
Society registered under the Societies Registration
Act 1860 and unless a Notification envisaged by Section
14(2) of the Administrative Tribunals Act, 1985, is issued,
this Tribunal would have no jurisdiction to entertain the
grievance of its employees. Shri O.P.Verma, Asstt.
appearing on behalf of the respondents states that no
such Notification has been issued. The applicant is not
in a position to deny this assertion. In the circumstances,
we hold that this Tribunal has no jurisdiction to entertain

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the application under Section 19 of the Act. Papers may be returned to the applicant for presentation before the appropriate forum.

3. The fee of Rs.50/- paid by the applicant shall be refunded to him.

kaushal kumar

(Kaushal Kumar)
Member
20.4.1987.

K. Madhava Reddy

(K. Madhava Reddy)
Chairman
20.4.1987.